

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 382 of 2017

IN THE MATTER OF:

Hero Motorcorp Ltd.

...Appellant

Versus

Kashyap D. Chokshi & Anr.

...Respondents

Present:

For Appellant : **Shri Vikas Mishra, Ms. Malini Sud, Shri S.P. Singh
Chawla and Shri S. Tripathi, Advocates**

For Respondents : **Ms. Reema Jain, PCS**

O R D E R

17.11.2017 This appeal has been preferred by the appellant against the Interim Order dated 27th October,2017 passed by the National Company law Tribunal, New Delhi, Principal Bench, which reads as follows:

“Notice of the application returnable on 7th November, 2017.

*Learned Counsel for the non-applicant-respondent accepts notice.
A copy of the application has been furnished to the learned Counsel for
the non-applicant-respondent.*

*List the matter on 7th November, 2017. In the meanwhile, the non-
applicant-respondent is restrained from transferring the share alongwith
dividends claimed to be held by the applicant to the Investor Education
and Protection Fund and hold the same with the company.”*

Learned counsel for the appellant submitted that by the impugned order the Tribunal has prohibited the appellant company from transferring shares which remains unclaimed for more than seven years.

From the impugned order, we find that 7th November, 2017 was the next date fixed; on asking it is replied that on the said the appellant has taken time to file the reply of the petition.

Taking into consideration the facts and circumstances, we find no ground made out to interfere with the interim order passed by the Tribunal.

At this stage, learned counsel for the appellant sought permission to withdraw the appeal. Permission is granted but without any liberty to challenge same very order before this Appellate Tribunal.

The appeal is dismissed as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)

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